

ed to work out the economics of this proposition and we are just working out our proposals in consultation with the Finance Ministry.

SHRI V. K. DHAGE: May I know, Sir, whether the scheme of linking fertilisers with foodgrains has received the consideration of some of the States and if so, whether those States have not approved of any such thiig?

SHRI A. M. THOMAS: Sir, I have already stated that most of the State Governments are not in favour of linking procurement of foodgrains with the distribution of fertilisers.

SHRI JASWANT SINGH: How is the linking of procurement of food-grains with the supply of fertilisers going to be done? Is the Government thinking of purchasing food-grains directly from the agriculturists?

SHRI A. M. THOMAS: This is one of the ways suggested for getting as much of stocks as possible.

SLUM CLEARANCE IN NEW DELHI

*50. SHRI V. K. DHAGE: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that Government have decided to undertake measures to rid the New Delhi Municipal area of the pockets of dirt and squalor; and

(b) if so, what are those measures and which are the places where such measures are proposed to be undertaken?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes, Sir.

(b) A statement indicating the measures taken or proposed to be taken for removing pockets of dirt and squalor from the area under the jurisdiction of the New Delhi Municipal Committee is laid on the Table of the Sabha.

STATEMENT

Measures taken or proposed to be taken for removing dirt and squalor from the areas under New Delhi Municipal Committee

(1) *Provision of amenities in the existing Labour Camps and construction of new labour camps at approved sites for the labour employed on construction work.*— (i) The New Delhi Municipal Committee have decided, as a temporary measure, to provide essential basic amenities viz. water and latrines, in the labour camps which have sprung up in the various localities in New Delhi, pending construction of alternative camps on approved sites.

(ii) It has been decided to construct 375 huts on a site South of Ring Road at the junction of Ring Road and Kitchner Road at an estimated cost of Rs. 1=6(5 lakhs. This work is expected to be completed by the end of December, 1957. The following two more sites have been selected for the purpose and investigations in regard to their suitability from the points of view of water supply, drainage etc. are in progress:—

- (a) Site at the junction of Ring Road and the Railway Line near Hindustan Factory; and
- (b) Site between railway line and National bypass behind Purana Qilla.

(iii) It has been decided that in future the contractors will be required to make due provisions for the residential accommodation of the labour they employ near the sites of construction and provide all necessary basic amenities.

(2) *Removal of Unauthorised Cattle byres.*— (i) Ten sites have been allotted to the New Delhi Municipal Committee for putting up cattle byres;

(ii) It has been decided that each resident having a proper cattle byre maintained in accordance with the specifications prescribed by the New

Delhi Municipal Committee should be allowed to keep only one milch cow or buffalo for his private use. Where a person keeps more than one animal in a cattle byre, necessary action should be taken by the Municipal Committee.

(iii) The question of issuing a token to prove the ownership of an animal is being examined by the New Delhi Municipal Committee and action will be taken under the provisions of the Punjab Municipal Act to apprehend and confiscate ownerless animals, which are creating unhealthy conditions.

(3) *Unauthorised use of pavements and lawns etc. by Dhobies.*— (i) Ten sites have been allotted to the New Delhi Municipal Committee for putting up Dhobi Ghats.

(ii) The New Delhi Municipal Committee have been directed to arrange to license all dhobis using the existing washing places and to make necessary arrangements for providing suitable places for drying clothes.

(iii) The Municipal authorities have framed necessary bye-laws to regulate private dhobis residing in outhouses or servants' quarters of bungalows and residences in New Delhi and for washing clothes in the premises. These bye-laws will be enforced shortly.

(iv) A few dhobi Ghats are proposed to be constructed on the river side.

4. *General.*—The un-hygienic con-eating houses including high class eating houses including high class restaurants are being looked into and the health staff of the New Delhi Municipal Committee have been directed to carry out frequent raids and take drastic action against eating houses having un-healthy kitchens.

SHRI V. K. DHAGE: May I know whether besides constructing the three varieties of colonies here, there is any other thing which causes dirt and squalor?

SHRI D. P. KARMARKAR: Yes, Sir, cattle also cause dirt and squalor. For that also we are taking the necessary steps.

SHRI V. K. DHAGE: There are cattle, kitchens, latrines etc. But is it a fact that because of the drains not being properly looked after the dirt is also gathered?

SHRI D. P. KARMARKAR: I am not aware of that in New Delhi, Sir. But if there are any cases like that, I should like to have that information from my friend.

SHRI V. K. DHAGE: May I know, Sir, what is the cost that is contemplated to be sanctioned for the purpose of temporary measures to be taken under sub-clause (i) of clause (1) here in the statement?

SHRI D. P. KARMARKAR: Regarding these particular items I should like to have notice.

DR. RAGHUBIR SINH: May I know what steps are being taken to ensure that no new slums are created in the New Delhi area?

SHRI D. P. KARMARKAR: Only requesting people not to create slums because the difficulty is that whenever new constructions take place, these labourers go and squat somewhere or the other and that is what gives rise principally to these slums. Regarding the slums already in existence, we are trying to take the measures that we have indicated in the note.

DR. RAGHUBIR SINH: May I know, Sir, what is the position in respect of the new slums being created for want of repairs and of roads as well?

SHRI D. P. KARMARKAR: Sir, a road out of repair is not a slum. But in New Delhi I should like to know what roads my hon. friend would like to have repaired, and I shall see that they are repaired.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Is it not a fact that there is drifting of labour from other parts of the country to Delhi for employment and when such labour comes, they have to squat somewhere or other because the Delhi Municipality has not found its way to construct suitable quarters for this labour which is employed for their own benefit?

SHRI D. P. KARMARKAR: I entirely sympathise with my hon. friend's plea for proper accommodation. The only thing is when too many of these come at one time, there is difficulty. We are trying to do our best. It is not only that labour comes but also people like lepers come from outside.

(Interruptions)

MR. CHAIRMAN: Please be relevant.

SHRI D. P. KARMARKAR: I stand corrected.

DR. W. S. BARLINGAY: Has any scheme for underground sewerage been prepared for Old Delhi?

SHRI D. P. KARMARKAR: In part of Old Delhi there is already underground sewerage but for the other part where there is not, there is a scheme.

SHRI V. K. DHAGE: What is the number of labourers for whom these huts are to be constructed as stated in sub-para (2) of para 1?

SHRI D. P. KARMARKAR: The number of the tenements is given. I have not got the figures of labourer's with me. The details of tenements proposed to be given are given in that note.

SHRI V. K. DHAGE: Do they consider that this number of huts will meet the demand?

SHRI D. P. KARMARKAR: Fairly.

DR. W. S. BARLINGAY: In respect of that part of Old Delhi for which

there is no scheme for underground sewerage, may I ask whether that will not be regarded as a slum area?

MR. CHAIRMAN: It is a matter of definition.

SHRI D. P. KARMARKAR: Yes, Sir.

APPOINTMENT OF A HIGH-POWERED COMMITTEE FOR KOSI BARRAGE PROJECT

*51. SHRI N. R. MALKANI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether a high-powered committee has been appointed by the Government of India for the Kosi Barrage Project;

(b) if so, what will be the functions of that committee; and

(c) whether the work on the main barrage is proceeding according to schedule?

THE MINISTER OF IRRIGATION AND POWER (SHRI S. K. PATIL): (a) and (b). A statement containing the requisite information is laid on the Table of the House.

(c) Works like coffer dam, dewatering wells etc. which are preliminary to the commencement of work on the main barrage are in hand and are proceeding according to programme.

STATEMENT

(a) and (b). In consultation with the Planning Commission, a team consisting of the following officers was constituted in September, 1957, to go into the question of the need for constructing a barrage at Hanu-mannagar for the flood control part of the Kosi Project:—

Shri A. C. Mitra, Chairman, High Level Committee on Floods.

Shri R. K. Gupta, Managing Director, National Projects Construction Corporation Private Ltd.

Shri N. K. Bose, Officer on Special Duty in the Central Water and Power Commission.